

34

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP. 421/2007

In  
OA.664/2004

New Delhi this the 8<sup>th</sup> day of February, 2008

Hon'ble Mr. Justice M.Ramachandran, Vice Chairman (J)  
Hon'ble Mrs. Neena Ranjan, Member (A)

Rohtas Sharma  
S/o Sh. Nand Ram,  
Working as MCM, S & T Department,  
In Delhi Division,  
R/o H.No. 152, Ward No. 4, Near Girls Sec.  
School, Haily Mandi, Distt. Gurgaon (Har.) ...Applicant.

(By Advocate: Sh. Yogesh Sharma)

Versus

1. Sh. Rakesh Sxena,  
Divisional Railway Manager,  
N.Railway, Delhi Division,  
State Entry Road, New Delhi.
2. Sh. Pankaj Jain,  
Divisional Railway Manager,  
North-Western Railway, Bikaner DN.,  
Biknare.

...Respondents.

(By Advocate: Sh. Shailender Tiwari)

O R D E R (Oral)

Hon'ble Mr. Justice M.Ramachandran, Vice Chairman (J)

There was some confusion in the matter of payment of TA claim, for want of adequate documents, but Mr. Shailender Tiwari submits that order has been passed whereby TA claim has been approved for payment to the applicant and will be made available within three weeks from today. We do not think to probe further in the matter. Submission of counsel for respondents is recorded. CP is closed. Notice issued to respondents are discharged.

*Neena Ranjan*

(Mrs. Neena Ranjan)  
Member (A)

mk

*M. Ramachandran*

(M. Ramachandran)  
Vice Chairman (J)